## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2044/2020 in WP(C) No. 919/2020 CM No. 2045/2020 CM No. 2046/2020

Mohammad Baqir and others

.... Petitioner/Applicant(s)

Through:- Mr

Mr. S. Sajad Geelani and

Mr. Mansoor A. Mir, Advocates

(through video conference)

V/s

Union Territory of Ladakh and others

.....Respondent/Non-applicant(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

**ORDER** 

## CM No. 2045/2020

Applicants/petitioners through the instant application seek permission of this Court to institute the petition in representative capacity.

For the reasons stated in the application, same is allowed. Petitioners are permitted to institute the petition in representative capacity.

Application is **disposed of.** 

## CM No. 2044/2020

Applicants seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## WP(C) No. 919/2020 CM No. 2046/2020

Notice in the main as well in application for interim relief.

Mr. T. M Shamsi, ASGI (through video conferencing) appears and accepts notice on behalf of respondent Nos. 1 to 6. He seeks and is granted two weeks' time to file objections.

Let notice shall only go to private respondent No. 7 to 9. They be served through respondent No.4 (Tehsildar, Sankoo, Kargil).

List on 08.07.2020.

In the meanwhile, respondent No.3 (Deputy Commissioner, Kargil) shall file status report regarding the use of Spring water by the parties.

SRINAGAR 17.06.2020 SUNIL-II



(Sindhu Sharma) Judge